

MINUTES OF THE MEETING No. 16/10 dated 15.7.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.15/10 for confirmation and confirmed and adopted the same without any change.

Case No A-32 NC No.16/10 Dated 15.7.09	M/ s Surya International F.No.01/83/50/17 /AM08/DES-IV RLA F.No.08/24/40/347/AM07 Lic.No. 0810064076 dated 3.4.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 12.8.2009.

Case No A-33 NC No.16/10 Dated 15.7.09	M/ s Bhogale Coating & Paints (P) Ltd, Mumbai F.No.01/83/50/98 /AM07/DES-IV RLA F.No.03/94/40/461/AM07 Lic.No.0310393025 Dated 4.8.06
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 25/3/2009 from Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 12.8.2009..

Case No A-34 NC No.16/10 Dated 15.7.09	M/ s VVF Ltd, Mumbai F.No.01/83/162/332 /AM10/DES-IV RLA F.No.03/95/40/108/AM10
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The Committee considered the case as per agenda and decided to invite representative of DRI and representative of M/s VVF Ltd, for personal hearing with documents in the next meeting of NC i.e on 22.7.2009 case was therefore deferred for one week.

Case No M-80 NC No.16/10 Dated 15.7.09	M/ s Nagar Haveli Perfumes & Aromatics, Mumbai F.No.01/83/50/1060 /AM07/DES-IV RLA F.No.03/95/40/1119/AM07 Lic.No.0310413403 Dated 22.12.06
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The Committee considered the case as per agenda and decided to request the firm to provide Central Excise Data of consumption and production with 2 weeks time. Accordingly the case may be re-listed on 12.8.2009

Case No M-81 NC No.16/10 Dated 15.7.09	M/ s Intergrated Engineering Enterprises, Kerala F.No.01/83/50/980 /AM09/DES-IV RLA F.No.10/24/40/100/AM09 Lic.No.1010031566 Dated 14.11.08
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The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing on 12.8.2009 to explain their case to the Committee.. The case is deferred for four weeks and be listed on 12.8.09..

Case No M-82 NC No.16/10 Dated 15.7.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/893 /AM09/DES-IV RLA F.No.03/94/40/1350/AM08 Lic.No.0310490227 dated 14.10.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.

Case No M-83 NC No.16/10 Dated 15.7.09	M/ s United Chemie (Prop. Gujarat Dyes & Chemicals Co), Ahmedabad F.No.01/83/50/776 /AM09/DES-IV RLA F.No.08/24/40/50/AM09 Lic.No.0810074735 dated 16.09.2008
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting. The Committee in view of the verbal comments given by him decided to amend the description of export item as under:-

From

Direct Yellow (Liquid) (Dye Content 29%)

To

Direct Yellow 11 (Liquid) (Dye content 29%)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 16/83-ALC1/2009 **MEETING DATE** : 15.07.2009

1	Case No.: 7/19/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Deferred
	HQ File :01/83/050/00614/AM09/	RLA File :03/94/040/00381/AM09/	Lic.No/Date:0310479134 17.07.2008	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.8.2009			

2	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

	for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.8.2009
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3	Case No.:27/22/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status :Case Deferred
	HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.8.2009			

Case No.:3/24/87-ALC1/2008	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Approved
HQ File :01/87/050/00429/AM09/	RLA File :03/95/040/00433/AM09/	Lic.No/Date:0310486070 11.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 15.7.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Finished Wooden Moulding	1 CBM	1. Chemically Treated and Seasoned Wood of Relevant Species in the form of Planks of various thicknesses, width and length 2. PVC Based Decorative Foil 3. Coating Materials, namely, PU Top Coat, PU Sealer, Hardener, Coloured Transparent Putty & Precoat Top Coat	1.55 CBM 1.02 Sq.Mt./Sq.Mt.content Quantity as applied for (Up to 15% of the fob value)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 30/48/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Approved
HQ File :01/83/050/01299/AM09/	RLA File :04/24/040/00112/AM09/	Lic.No/Date:0410098508 11.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 15.7.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Liquid flux EF6100(containing minimum 77% Iso propyl alcohol)	1 Litre.	Iso Propyl Alcohol	0.79 Ltrs.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:10/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Approved
HQ File :01/83/050/00826/AM09/	RLA File :10/24/040/00085/AM09/	Lic.No/Date:1010031085 26.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 14.7.2009 stating that the weighted average yield comes to 11.12% whereas the firm has applied at 10.00% yield, the Committee decided to approve the case at 11.12% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	11120.00 KG	Light Black Pepper (Light Berries)	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

7	Case No.:3/32/83-ALC1/2008	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Rejected
	HQ File :01/83/050/00916/AM09/	RLA File :05/24/040/00094/AM08/	Lic.No/Date:0510229593 21.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as no relevant data in given by the company . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

8	Case No.:32/48/83-ALC1/2008	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/01301/AM09/	RLA File :25/24/040/00006/AM09/	Lic.No/Date:2510002279 24.10.2008	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 12.8.2009.			

9	Case No.:2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00993/AM09/	RLA File :02/24/040/00189/AM09/	Lic.No/Date:0210119982 20.11.2008	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 12.8.2009.			

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Case No.:1/36/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Approved																																																							
HQ File :01/83/050/00992/AM09/	RLA File :02/24/040/00200/AM09/	Lic.No/Date:0210119945 20.11.2008	Defer Date:																																																							
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of Biotechnology forwarded vide their U.O. BT/IL/05/286/2008-PID dated7.7.2009 as under:-																																																										
<table><tr><td>Export Product</td><td>Quantity</td><td>Import Product</td><td>Quantity</td><td>Wastage Norms(%)</td></tr><tr><td>Advazyme LE Cellulase</td><td>1 MT</td><td>Biotouch C800</td><td>0.065 MT</td><td>1</td></tr><tr><td>Advazyme LG Cellulase</td><td>1 MT</td><td>Biotouch C800</td><td>0.4 MT</td><td>1</td></tr><tr><td>Soft Enzyme Cellulase</td><td>1 MT</td><td>Biotouch C800</td><td>0.115 MT</td><td>1</td></tr><tr><td>Rzyme EC Cellulase</td><td>1 MT</td><td>Biotouch C800</td><td>0.45 MT</td><td>1</td></tr><tr><td>Rzyme Super Cellulase</td><td>1 MT</td><td>Biotouch C800</td><td>0.2 MT</td><td>1</td></tr><tr><td>Rzyme 1000 Cellulase</td><td>1 MT</td><td>Biotouch C800</td><td>0.35 MT</td><td>1</td></tr><tr><td>Neo Soft L + Cellulase</td><td>1 MT</td><td>Biotouch C800</td><td>0.3 MT</td><td>1</td></tr><tr><td>Rzyme 500 Cellulase</td><td>1 MT</td><td>Biotouch C800</td><td>0.015 MT</td><td>1</td></tr><tr><td>Rzyme S S Cellulase</td><td>1 MT</td><td>Biotouch C800</td><td>0.25 MT</td><td>1</td></tr><tr><td>Rzyme Plus Cellulase</td><td>1 MT</td><td>Biotouch C800</td><td>0.5 MT</td><td>1</td></tr></table>				Export Product	Quantity	Import Product	Quantity	Wastage Norms(%)	Advazyme LE Cellulase	1 MT	Biotouch C800	0.065 MT	1	Advazyme LG Cellulase	1 MT	Biotouch C800	0.4 MT	1	Soft Enzyme Cellulase	1 MT	Biotouch C800	0.115 MT	1	Rzyme EC Cellulase	1 MT	Biotouch C800	0.45 MT	1	Rzyme Super Cellulase	1 MT	Biotouch C800	0.2 MT	1	Rzyme 1000 Cellulase	1 MT	Biotouch C800	0.35 MT	1	Neo Soft L + Cellulase	1 MT	Biotouch C800	0.3 MT	1	Rzyme 500 Cellulase	1 MT	Biotouch C800	0.015 MT	1	Rzyme S S Cellulase	1 MT	Biotouch C800	0.25 MT	1	Rzyme Plus Cellulase	1 MT	Biotouch C800	0.5 MT	1
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11	Case No.:28/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/01085/AM09/	RLA File :05/24/040/00569/AM09/	Lic.No/Date:0510232528 15.12.2008	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of information is awaited from the firm. Accordingly the case may be re-listed on 12.8.2009.

12	Case No.:8/40/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Rejected
	HQ File :01/83/050/01099/AM09/	RLA File :07/24/040/00323/AM09/	Lic.No/Date:0710061859 22.12.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm/RLA has not providing Hard Copy asked for vide letter to RLA and endorsement dated 15.5.09. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

13	Case No.:8/42/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Rejected
	HQ File :01/83/050/01133/AM09/	RLA File :04/24/040/00208/AM09/	Lic.No/Date:0410101315 30.12.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm/RLA has not providing Hard Copy asked for vide letter to RLA and endorsement dated 15.5.09. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

14	Case No.:3/44/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/01152/AM09/	RLA File :33/24/040/00003/AM09/	Lic.No/Date:3310012510 07.01.2009	Defer Date:12.08.2009
	Decision :The Committee considered the case as per agenda and defer for want of comments from Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.			

Case No.:5/8/83-ALC1/2009	Party Name:SOI AR EXPLOSIVES LTD	Meet No/Date:16/83-ALC1/2009	Status:Case
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15			15.07.2009	Deferred
	HQ File :01/83/050/00105/AM10/	RLA File :03/95/040/00738/AM09/	Lic.No/Date:0310505337 03.02.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to refer the case to DIPP and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 12/8/2009.			

16	Case No.:1/48/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Approved
	HQ File :01/83/050/01270/AM09/	RLA File :08/24/040/00223/AM09/	Lic.No/Date:0810078052 10.02.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 25.6.2009 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.			

17	Case No.:9/48/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/01278/AM09/	RLA File :03/95/040/00231/AM09/	Lic.No/Date:0310506775 11.02.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.			

18	Case No.:20/48/83-ALC1/2008	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/01289/AM09/	RLA File :02/24/040/00267/AM09/	Lic.No/Date:0210123187 13.02.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 15.7.2009 offered by him the Committee decided to call for the following information from the firm as under:-			

1. Material balance between import & export taking into consideration % Chloroprene Rubber in export

Accordingly the case may be re-listed on 12.8.2009.

19	Case No.: 42/48/83-ALC1/2008	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Rejected
	HQ File :01/83/050/01311/AM09/	RLA File :35/24/040/00056/AM09/	Lic.No/Date:3510025842 17.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 13/5/09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:45/48/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Approved
HQ File :01/83/050/01314/AM09/	RLA File :05/24/040/00592/AM09/	Lic.No/Date:0510236634 17.02.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 15.7.2009 as under:-			
<u>Export Item</u>			
Sr. No	Description of Item	Quantity	
1.	Printed Books TITLE – CHNESE BIBLE Net Weight of Export for Paper – 9797.0 Kgs	30000.000 Nos.	
	Printed Books TITLE – THE GATE TO FIFE-/Chinese	30000.000	

2.	Net Weight of Export for Paper – 1959.0 Kgs	Nos.
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Import Item

Sl.No.	Import Item Name	Qty.
1	Magazine Printing (uncoated Pringing Papr) 35 GSM	1.10 Kg/Kg content in export
2.	S S Sup Prtg. (Printing Paper Uncoated) 60 GSM	1.10 Kg/Kg content in export
3.	5 Ply corrugated box	As per packing policy
4.	Digital Plate	Upto 3% of the FOB value
5.	Printing Ink	10 gm./Kg of export (value limited to the 2% of the fob value)
6	Glue (Hotmelt Adhesive)	1 Kg/100 of paper used
7.	Book binding board of Rel. thickness	1.05 Kg/Kg content in export
8.	PVC coated board of Rel. thickness	1.05 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/49/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
HQ File :01/83/050/01320/AM09/	RLA File :05/24/040/00684/AM09/	Lic.No/Date:0510236810 19.02.2009	Defer Date:12.08.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm/RLA. Accordingly the case may be re-listed on 12.8.2009.

22	Case No.:3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and defer the case for four weeks for want of comments from M/o Finance (Economic Affairs). The Committee decided to take up the matter with M/o Finance on Phone and also to checkup from scheduled to regarding exportability of cheque leaves. Accordingly the case may be re-listed on 12.8.2009.			

23	Case No.:7/8/83-ALC1/2009	Party Name:INDIAN CORK INDUSTRIES	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00107/AM10/	RLA File :05/24/040/00742/AM09/	Lic.No/Date:0510237309 27.02.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 15.7.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of cork in the export product 2. The quality of import item No.2 i.e. rejected cork stoppers whether it is a factory reject or otherwise. Accordingly the case may be re-listed on 12.8.2009.			

24	Case No.:9/8/83-ALC1/2009	Party Name:MEGHACHEM INDUSTRIES	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00109/AM10/	RLA File :08/24/040/00212/AM09/	Lic.No/Date:0810078432 27.02.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.			

25	Case No.:10/8/83-ALC1/2009	Party Name:SA VITA POLYMERS LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00110/AM10/	RLA File :03/95/040/00606/AM09/	Lic.No/Date:0310509829 02.03.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 12.8.2009..			

26	Case No.:18/8/83-ALC1/2009	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00118/AM10/	RLA File :03/94/040/00991/AM08/	Lic.No/Date:0310510111 03.03.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 19.6.09 and reply refer to TA on 9.7.2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.8.2009.			

	Case No.:25/2/83-ALC1/2009	Party Name:EURO DECOR PVT. LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Approved
	HQ File :01/83/050/01383/AM09/	RLA File :03/94/040/01074/AM09/	Lic.No/Date:0310511354 13.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 15.7.2009 as under:- <u>Export Item</u>			

S.No.	Description of Item	Quantity
1.	PANEL PRODUCT NAMELY DOOR PANEL WITH VENEERED PLYWOOD 4 MM THICK NET CONTENT: 1) Plywood 3.2 MM	3592.485 Sq. Meter

Thickness : 3,592.485 Sq. Meter 2) Veneer 0.50 MM to 0.80 MM Thickness 3,592.485 Sq. Meter 3) Inlay 0.50 MM to 0.80 MM Thickness 44 MM vide 251.000 Meter 0

Import Item

S.No.	Description of Item	Quantity
1.	Plywood 3.2 MM thickness (commercial)	3951.734 Sq. Meter
2.	Decorative Veneer of Rel. thickness	3951.734 Sq. Meter
3.	Inlay Rel. Thickness 44 MM wide	276.100 Meter
4*.	Glue	844.230 Kg
5*.	Glue thread	233.510 Kg
6*.	Perforated gum tape – 10 MM width	93692.100 Meter

* These items are consumables and the overall value cap should be upto 10% of the FOB value

Description of export remain unchanged

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 1/2/83-ALC1/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status : Case Deferred
HQ File :01/83/050/01359/AM09/	RLA File :03/95/040/00986/AM09/	Lic.No/Date:0310511515 16.03.2009	Defer Date:12.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.8.2009.			

29	Case No.:4/2/83-ALC1/2009	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/01362/AM09/	RLA File :03/95/040/00901/AM09/	Lic.No/Date:0310511814 17.03.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 12/6/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 12.8.2009..			

30	Case No.:8/2/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/01366/AM09/	RLA File :03/94/040/01094/AM09/	Lic.No/Date:0310512052 18.03.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 2/6/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009..			

Case No.:12/1/83-ALC1/2009	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Approved
HQ File :01/83/050/01350/AM09/	RLA File :05/24/040/00708/AM09/	Lic.No/Date:0510238568 20.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 15.7.2009 as under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Self Adhesive Paper 148 GSM+/-10%(adhesive coating wt. 17 Gms +/-15%)	2000000 Sq. Meter	

Import Item

S.No.	Description of Item	Quantity
1.	For Self Adhesive Paper Uncoated Paper)48021010) 70 GSM+/-10%	2080000 Sq. Meter
2.	Glassine Base Paper 60 GSM+/-10%	2100000 q. Meter
3.	Solprene(Butadiene Styrene Copolymer)	5722.710 Kg
4.	Detrolin (Rosin Ester)	7268.520 Kg
5.	Quintac (Styrene Isoprene Copolymer)	4587.450 Kg
6.	Regalite (Hydrocarbon Resin)	7650.510 Kg
7.	Wingtack (Hydrocarbon Resin)	7174.990 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:23/2/83-ALC1/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
HQ File :01/83/050/01381/AM09/	RLA File :03/95/040/00985/AM09/	Lic.No/Date:0310512591 20.03.2009	Defer Date:12.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.8.2009.			

Case No.:26/2/83-ALC1/2009	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
HQ File :01/83/050/01384/AM09/	RLA File :03/95/040/00992/AM09/	Lic.No/Date:0310512627 20.03.2009	Defer Date:12.08.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.

34	Case No.: 27/2/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Deferred
	HQ File :01/83/050/01385/AM09/	RLA File :03/94/040/00494/AM09/	Lic.No/Date:0310512669 23.03.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 8/6/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 12.8.2009..			

35	Case No.: 30/2/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Deferred
	HQ File :01/83/050/01388/AM09/	RLA File :03/95/040/01009/AM09/	Lic.No/Date:0310513421 26.03.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.			

36	Case No.: 42/2/83-ALC1/2009	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Deferred
	HQ File :01/83/050/00003/AM10/	RLA File :03/95/040/00965/AM09/	Lic.No/Date:0310514026 01.04.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.			

	Case No.: 44/2/83-ALC1/2009	Party Name:A.M.TODD INDIA PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Rejected
	HQ File :01/83/050/00005/AM10/	RLA File :03/94/040/01122/AM09/	Lic.No/Date:0310514101 01.04.2009	Defer Date:

37	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L on 2/6/09 issued by Deptt. of C&PC (Chem.Div.). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		
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38	Case No.: 2/4/83-ALC1/2009	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Deferred
	HQ File :01/83/050/00017/AM10/	RLA File :03/94/040/01099/AM09/	Lic.No/Date:0310514624 03.04.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.8.2009			

39	Case No.: 4/4/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Deferred
	HQ File :01/83/050/00019/AM10/	RLA File :03/94/040/01052/AM09/	Lic.No/Date:0310514741 06.04.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.8.2009			

40	Case No.: 16/12/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Deferred
	HQ File :01/83/050/00207/AM10/	RLA File :03/95/040/00959/AM09/	Lic.No/Date:0310515850 16.04.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.8.2009			

	Case No.: 13/12/83-ALC1/2009	Party Name:FG GLASS INDUSTRIES PVT. LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Deferred
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41	HQ File :01/83/050/00204/AM10/	RLA File :03/94/040/01136/AM09/	Lic.No/Date:0310516108 17.04.2009	Defer Date:12.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9/7/2009 issued by this office. Accordingly the case may be re-listed on 12.8.2009..				

42	Case No.:5/6/83-ALC1/2009	Party Name:JAIN SOLAR AGENCY	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00053/AM10/	RLA File :03/94/040/00309/AM09/	Lic.No/Date:0310517052 24.04.2009	Defer Date:12.08.2009
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 14.7.09 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.8.2009.				

43	Case No.:6/6/83-ALC1/2009	Party Name:JAIN SOLAR AGENCY	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00054/AM10/	RLA File :03/94/040/00977/AM09/	Lic.No/Date:0310517056 24.04.2009	Defer Date:12.08.2009
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 14.7.09 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.8.2009.				

44	Case No.:15/12/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00206/AM10/	RLA File :03/94/040/00039/AM10/	Lic.No/Date:0310517618 28.04.2009	Defer Date:12.08.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.				

45	Case No.:12/6/83-ALC1/2009	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00061/AM10/	RLA File :03/94/040/00030/AM10/	Lic.No/Date:0310517571 28.04.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 15.7.09 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.8.2009.			

46	Case No.:14/12/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00205/AM10/	RLA File :03/94/040/00015/AM10/	Lic.No/Date:0310517791 29.04.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.			

47	Case No.:14/6/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00063/AM10/	RLA File :03/95/040/00035/AM10/	Lic.No/Date:0310517724 29.04.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 15.7.09 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.8.2009.			

48	Case No.:1/8/83-ALC1/2009	Party Name:THAJ PAPER PRODUCTS,	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00101/AM10/	RLA File :04/24/040/00013/AM10/	Lic.No/Date:0410104490 08.05.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of information from the firm to the D/L dated 18/6/2009 issued by this office. Accordingly the case may be re-listed on 12.8.2009..

49	Case No.:2/8/83-ALC1/2009	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00102/AM10/	RLA File :03/95/040/00022/AM10/	Lic.No/Date:0310519078 08.05.2009	Defer Date:12.08.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 15.7.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Bifurcation in the quantity of finish packing material i.e printed cans and their components and tin plate in weight to be imported. Accordingly the case may be re-listed on 12.8.2009.			

50	Case No.:21/8/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00121/AM10/	RLA File :10/24/040/00142/AM09/	Lic.No/Date:1010033624 12.05.2009	Defer Date:15.07.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.8.2009.			

51	Case No.:22/8/83-ALC1/2009	Party Name:ANISH CHEMICALS	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00122/AM10/	RLA File :24/24/040/00020/AM09/	Lic.No/Date:2410024703 12.05.2009	Defer Date:12.08.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.			

52	Case No.:23/8/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00123/AM10/	RLA File :09/24/040/00043/AM10/	Lic.No/Date:0910037903 13.05.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.			

53	Case No.:18/12/83-ALC1/2009	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00209/AM10/	RLA File :08/24/040/00027/AM10/	Lic.No/Date:0810080052 19.05.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.			

54

Case No.:1/12/83-ALC1/2009	Party Name:SREE KRISHNA STRAPPING & LABELS PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Approved
HQ File :01/83/050/00192/AM10/	RLA File :04/24/040/00309/AM09/	Lic.No/Date:0410105072 04.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 15.7.2009 as under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Self Adhesive Labels of 80 GSM	1 Sq. Meter	

Import Item

S.No.	Description of Item	Quantity
1.	Label Stock 80 GSM	1.05 Sq. meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55	Case No.: 2/12/83-ALC1/2009	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Deferred
	HQ File :01/83/050/00193/AM10/	RLA File :08/24/040/00208/AM09/	Lic.No/Date:0810080474 04.06.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.8.2009			

56	Case No.: 10/12/83-ALC1/2009	Party Name:SWASTIC INDUSTRIES	AUTO	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Deferred
	HQ File :01/83/050/00201/AM10/	RLA File :05/24/040/00131/AM10/		Lic.No/Date:0510243083 04.06.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 15.7.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Percentage content of phenolic resin and each of the imported inputs in each of the export item separately 2. Quantity of various raw material required to manufacture 1 Kg of phenolic resin to be used in the export product Accordingly the case may be re-listed on 12.8.2009.				

57	Case No.:6/12/83-ALC1/2009	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00197/AM10/	RLA File :08/24/040/00037/AM10/	Lic.No/Date:0810080529 08.06.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009			

58	Case No.:8/12/83-ALC1/2009	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00199/AM10/	RLA File :03/94/040/00195/AM10/	Lic.No/Date:0310523234 09.06.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.8.2009			

59	Case No.:9/12/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00200/AM10/	RLA File :31/24/040/00025/AM10/	Lic.No/Date:3110038743 09.06.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.8.09			

60	Case No.:13/15/83-ALC1/2009	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00264/AM10/	RLA File :03/95/040/00198/AM10/	Lic.No/Date:0310526655 01.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.8.2009.			

61	Case No.:14/15/83-ALC1/2009	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00265/AM10/	RLA File :02/24/040/00042/AM10/	Lic.No/Date:0210128526 02.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.8.09			

62	Case No.:15/15/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00266/AM10/	RLA File :03/95/040/00160/AM10/	Lic.No/Date:0310526803 02.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.8.2009.			

63	Case No.:16/15/83-ALC1/2009	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00267/AM10/	RLA File :03/95/040/00175/AM10/	Lic.No/Date:0310526882 02.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.			

64	Case No.:17/15/83-ALC1/2009	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00268/AM10/	RLA File :03/95/040/00176/AM10/	Lic.No/Date:0310526891 02.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.			

65	Case No.:18/15/83-ALC1/2009	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00269/AM10/	RLA File :03/94/040/00049/AM10/	Lic.No/Date:0310526950 02.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.8.09			

66	Case No.:19/15/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Approved
	HQ File :01/83/050/00270/AM10/	RLA File :03/95/040/00203/AM10/	Lic.No/Date:0310527077 03.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, letter dated 3/7/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

67	Case No.:20/15/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00271/AM10/	RLA File :03/95/040/00213/AM10/	Lic.No/Date:0310527102 03.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.8.2009.			

68	Case No.:21/15/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00272/AM10/	RLA File :04/24/040/00049/AM10/	Lic.No/Date:0410105869 03.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.8.2009.			

69	Case No.:22/15/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00273/AM10/	RLA File :04/24/040/00037/AM10/	Lic.No/Date:0410105873 03.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.8.2009.			

70	Case No.:23/15/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00274/AM10/	RLA File :04/24/040/00046/AM10/	Lic.No/Date:0410105874 03.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.8.09			

71	Case No.:24/15/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00275/AM10/	RLA File :05/24/040/00193/AM10/	Lic.No/Date:0510245207 06.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009.			

72	Case No.:25/15/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00276/AM10/	RLA File :03/94/040/00270/AM10/	Lic.No/Date:0310527387 06.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.8.09			

73	Case No.:26/15/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00277/AM10/	RLA File :03/95/040/00225/AM10/	Lic.No/Date:0310527466 06.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.8.2009.			

74	Case No.:27/15/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00278/AM10/	RLA File :03/94/040/00228/AM10/	Lic.No/Date:0310527402 06.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.8.09			

75	Case No.:28/15/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00279/AM10/	RLA File :03/94/040/00278/AM10/	Lic.No/Date:0310527453 06.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.8.09			

76	Case No.:29/15/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status:Case Deferred
	HQ File :01/83/050/00280/AM10/	RLA File :03/94/040/00275/AM10/	Lic.No/Date:0310527589 07.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.8.09			

77	Case No.: 30/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Deferred
	HQ File :01/83/050/00281/AM10/	RLA File :10/24/040/00033/AM10/	Lic.No/Date:1010034395 08.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.8.2009.			

78	Case No.: 31/15/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:16/83-ALC1/2009 15.07.2009	Status: Case Deferred
	HQ File :01/83/050/00282/AM10/	RLA File :10/24/040/00041/AM10/	Lic.No/Date:1010034397 08.07.2009	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.8.2009.			

Date:25.07.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer